

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 10**

**C.P. (IB)/69(MB)2024**

CORAM:

**SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **19.06.2024**

NAME OF THE PARTIES: STATE BANK OF INDIA V/s SILVER  
JUBILEE MOTORS LIMITED

Section 7 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016

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**ORDER**

1. Mr. Rishi Thakur, Ld. Counsel for the Financial Creditor present. Mr. Harjot Singh, Ld. Counsel for the Corporate Debtor present.
2. Ld. Counsel for the Corporate Debtor produces an email dated 18.06.2024 stated to have been written by the Bank providing the details to be submitted alongwith the compromise letter. However, the Ld. Counsel for the Financial Creditor places on record a letter dated 15.06.2024 which categorically states that their OTS proposal is not acceptable.
3. Ld. Counsel for the Corporate Debtor submits that he is not ready to argue the matter because of email dated 18.06.2024.
4. List this matter for final hearing on **25.06.2024**.

Sd/-  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**  
/NP/

Sd/-  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**